

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 301  
Cont. A (CA) No. 01/425/JPR/2022  
In CP No. 09/241-242/JPR/2022  
Under Section 425 of  
Companies Act, 2013

**In the matter of:**

**Satya Narayan Gupta**

...Petitioner

**Versus**

**Silver Soil Industrial Park Pvt. Ltd.**

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER**

**HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Dr. U.K. Chaudhary, Sr. Adv.  
Naresh Kumar Sejvani, Adv.  
Mansumyer Singh, Adv.  
Rohan Agarwal, Adv.

For the Respondent : Prakul Khurana, Adv.  
Samay Maheshwari, Adv.  
Prateek Kasliwal, Adv.

**ORDER**

Heard Dr. U.K. Chaudhary, Sr. Adv. along with Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Petitioner. Mr. Prateek Kasliwal, Adv. appeared on behalf of R-2. Mr. Prakul Khurana, Adv. along with Mr. Samay Maheshwari, Adv. appeared on behalf of the R-3. An affidavit of service has been filed on behalf of the Petitioner. Speed post receipts and tracking reports shows that all the Respondents has been duly served. There is no representation on behalf of the remaining Respondents despite service. Copy of the petition has been furnished to R-2 & 3, however, no reply has been filed. Reply, if any, may be filed within two weeks, with an advance copy to the opposite counsel.

Sdr

Sdr

It is submitted by the learned counsel for the Petitioner that some additional documents have been filed vide Dairy No. 448/2024 & 1062/2024. Copy of these documents may be served to the Respondents within 7 days.

List the matter on 04.06.2024 at 02:30 PM.



Sd-

(Rajeev Mehrotra)  
Technical Member



Sd-

(Deep Chandra Joshi)  
Judicial Member

April 30, 2024